

SUPREME COURT OF INDIA

Samir Mandal

Vs.

State of Bihar

(G.B.Pattanaik, U.C.Banerjee and S.N.Variava JJ.)

05.02.2001

ORDER

The Text below is only a summarized version of the order pronounced

Magistrate granted maintenance to respondent alleging to be wife of appellant despite failure to establish her marriage with appellant and also alleged second marriage. Supreme Court held that grant of maintenance under Section 125 does not arise when marriage between appellant and respondent had not been established.